

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:AT
HYDERABAD

M.A.No.1131/1997 In O.A.No.66/1993.

Date of Order:2-3-1998.

Between:

R.V.V.L.Narasimha Rao.

..Applicant/
Applicant No.2 in the OA

and

1. The Union of India, rep. by the Director General, Telecommunications, New Delhi-110 001.
2. The Secretary, Ministry of Finance, Government of India, Department of Expenditure, New Delhi-1.
3. The Chief General Manager, Telecommunications, Andhra Circle, Nampally Station Road, Hyderabad-1.
4. The Chief General Manager, Telecommunications-Projects Western Zone, Senapati Bapat Marg, Lower Panel, Bombay-13.
5. The Chief General Manager, Telecommunications, Bhuvaneswar (Orissa)
6. The Chief General Manager, Telecommunications, Bangalore.
7. The Chief Post Master General, Andhra Circle, Hyderabad-500 001.
8. The Chief General Manager, Telecommunications, Gujarat Circle, Ahmedabad.
9. Chief General Manager, Mahanagar Telephone Nigam Ltd, Bombay.



..Respondents/Respondents

COUNSEL FOR THE APPLICANT : Party-in-person

COUNSEL FOT THE RESPONDENTS : Mr.N.V.Raghava Reddy, Addl. CGSC

CORAM:

THE HON'BLE SRI H.RAJENDRA PRASAD, MEMBER (ADMN)
AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

On either hand, the applicant is undoubtedly eager to have a final decision in the matter.

3. Taking into consideration the submissions made by the parties and also the difficulties involved in arriving at a final decision, it is directed that the final compliance of the orders in the OA shall be taken and a decision shall be communicated to the applicant within 75 days from today. It will be noted that no further extension shall either be requested or can be granted.

4. In case of non-compliance, this Tribunal shall have no choice except review further course of action, as per law.

प्रमाणित बत्ति
CERTIFIED TO BE TRUE COPY
न्यायालय अधिकारी/उप रजिस्ट्रार (न्यायिक)
Court Officer/Dy. Registrar
केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
हैदराबाद अधायपीठ
HYDERABAD BENCH

केत संख्या	CASE NUMBER	MA 113147
निर्णय का नंबर	Date of Judgement	06/06/2013
प्रति तरफ़ संयोग प्राप्त दिन	Copy Made Ready on	24.3.08
Section Officer (J) / Dy. Registrar (J)		Section Officer (J) / Dy. Registrar (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD



MA.1131/97 in OA.66/93

Dt. 2-3-98

RVVL Narsimha Rao Versus Union of India, and others)

Counsel for the applicant : Party-in-person

Counsel for the respondents : N.V. Raghava Reddy
CGSC

Coram

Hon. Mr. H. Rajendra Prasad, Member(Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member(Judl.)

Order

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn))

This MA was mentioned for call by the Party-in-person today. His complaint was that despite the orders passed in this OA, no meaningful action is yet taken to grant him any relief or even to consider his request, and that needless delay is being caused by the Department in settling his claim.

It is mentioned by Mr. Raghava Reddy that the matter is receiving urgent consideration and the whole issue stands referred to ^{the} Ministry of Finance.

2. In this connection a letter from the Director SEA, Department of Telecommunications, dated 20-2-1998 was shown to us which explains the stage at which the case stands.

Bz

..2..

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

M.A.NO. 1131/97 in O.A.66/93

Between:

R.V.V.L.Narasimha Rao.

Date of Order:

and

.. Applica

1. The Union of India, rep. by the Director General, Telecommunications, New Delhi-1.
2. The Secretary, Ministry of Finance, Govt. of India, Dept. of Expenditure, New Delhi-1.
3. The Chief General Manager, Telecommunications, Andhra Circle, Nampally Station Road, Hyderabad-1.
4. The Chief General Manager, Telecommunications, Projects Western Zone, Senapati Bapat Marg, Lower Panel, Bombay-13.
5. The Chief General Manager, Telecommunications, Bhuvaneswar (Orissa).
6. The Chief General Manager, Telecommunications, Bangalore.
7. The Chief Postmaster General, Andhra Circle, Hyderabad-1.
8. The Chief General Manager, Telecommunications, Gujarat Circle, Ahmedabad.
9. Chief General Manager, Mahanagar Telephone Nigam Ltd, Bombay.

.. Respondents.

Mr. R.V.V.L.Narasimha Rao, Party-in-person.

Mr. N.V.Raghava Reddy, Addl. CGSC. for the Respondents.

CORAM:

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER(ADMN)

THE HON'BLE MR.B.S.JAI PARAMESWAR : MEMBER(JUDL)

The Tribunal made the following Order:-

On 2.3.1998 in the said M.A. we gave directions to the respondents for final compliance of the orders in the O.A. and the decision taken thereof shall be communicated to the applicant within 75 days from 2.3.1998.

When the M.A. came up for hearing the learned counsel for

reduced a letter, bearing No.TA/LC/5-66/93

(which had been taken on record) and submitted that they

had taken the necessary steps and the same has been communicated to the applicant.

It

in these circumstances, the directions given in the M.A. have been complied with. Hence, the M.A. is disposed of.

11/1/98

Sd/-

DEPUTY REGISTRAR.